

Government of Jammu and Kashmir
Home Department
Civil Secretariat, Jammu

Subject: Temporary suspension of Telecom Services-directions reg;

Reference: i. letter No. KZ/PS/Restoration/601-02 dated 15.04.2020 from IGP, Kashmir.
ii. letter No. JZ/CS/Mont/2020/215 dated 15.04.2020 from IGP, Jammu.

Government Order No: Home -28 (TSTS) of 2020
Dated: 15.4.2020

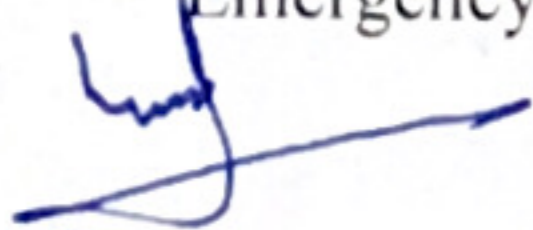
Whereas, pursuant to the directions related to regulation of telecom services, issued on 3rd April 2020, the overall Security Scenario in the Union Territory of J&K has been reviewed, more specifically with reference to the reports of the law enforcement agencies which have, among other things, brought out the usage of social media applications for circulation of photographs of terrorists of proscribed terrorist organizations and for mobilizing crowds, one such instance being when more than 500 villagers gathered to attend funeral of a terrorist, defying the lock-down and throwing social-distancing norms to the wind; and

2. Whereas, Pakistan based terror outfits are leaving no stone unturned to exploit the present situation as seen by recent infiltration attempts, which also caused security forces' casualties. There have also been many instances of civilian killings by terrorists, attacks on Security forces, recoveries of arms/ ammunitions, attempt to propagate terrorism through uploading of videos, coordinating infiltration from across the border, launch of new terror outfits, etc., during this period; and

3. Whereas, as on date, access to internet is available through fixed line without any speed restrictions; however, in respect of mobile internet, speed has been restricted to 2G. While these restrictions have not posed any hindrance to COVID-19 control measures, they have reduced incidents of misuse of social media by way of uploading and circulation of provocative audio/video content, fake news, rumour mongering, coordination of terror activities and other such acts that rely upon high speed mobile connectivity; and

4. Whereas, upon consideration of the available inputs, and taking note of misuse of social media applications in terror activities as also in adversely impacting public order, it is apparent that there is need for continuation of the speed restrictions on mobile internet services.

5. Now therefore, I, Principal Secretary to the Government, Home Department, being satisfied that, it is absolutely necessary so to do, in the interest of the sovereignty and integrity of India, the Security of the State and for maintaining public order, in exercise of the powers conferred by sub-section (2) of section 5 of the Indian Telegraph Act, 1885 and the sub-rule (1) of rule 2 of the Temporary Suspension of Telecom Services (Public Emergency or Public Safety) Rules, 2017 hereby direct as under:



I. Mobile data services:

- i. The internet speed shall be restricted to 2G only.
- ii. While the post paid sim card holders shall continue to be provided access to the internet, these services shall **not** be made available on pre-paid sim cards unless verified as per the norms applicable for post-paid connections.

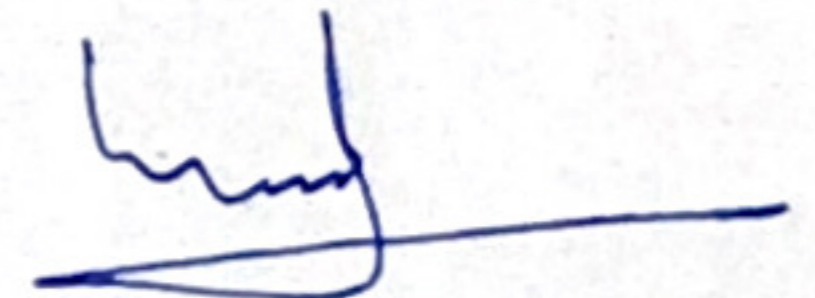
II. Fixed line Internet connectivity:

Internet connectivity shall continue to be made available with Mac-binding.

6. The IsGP, Kashmir/Jammu shall ensure communication of these directions to the service providers with immediate effect and ensure their implementation in letter and spirit.

7. The aforesaid directions shall be effective from 16.04.2020 and remain in force till 27.04.2020, unless modified earlier.

By Order of the Government of Jammu and Kashmir.



(Shaleen Kabra) IAS,

Principal Secretary to the Government.

Dated: - 15.04.2020

No:Home/TSTS/2020

Copy to the:

1. Director General of Police, J&K.
2. Principal Secretary to the Hon'ble Lieutenant Governor.
3. Divisional Commissioner, Kashmir/Jammu for n/a.
4. Inspector General of Police, Jammu Zone, Jammu
5. Inspector General of Police, Kashmir Zone, Srinagar.
6. Director Information, Department of Information and Public Relations, J&K for information and with the request to give wide publicity to the same through publication in the leading dailies, one each of Kashmir & Jammu.
7. All Deputy Commissioners/ SSPs.
8. Director, Archives, Archaeology & Museums.
9. General Manager, Government Ranbir Press for publication in the extraordinary issue of the Gazette.
10. Pvt. Secretary(ies) to Hon'ble Advisor(s) (S), (F) & (B) to the Lieutenant Governor.
11. Pvt. Secretary to the Chief Secretary, J&K.
12. Pvt. Secretary to the Principal Secretary to Government, Home Department.
13. I/c website, Home Department.
14. Government Order file (w2sc).

Copy also to the:

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
2. Pvt. Secretary to the Special Security Advisor, Ministry of Home Affairs, Government of India